## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH - NEW DELHI

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## O.A.No.340/87

Date of decision 1.12.1992.

Extra Departmental Staff ... Petitioner. Employed by Post and Telegraph Deptt.

VERSUS

Union of India.

Respondent.

## CORAM

THE HON'BLE MR.JUSTICE V.S. MALIMATH, CHAIRMAN, THE HON'BLE MR.I.K. RASGOTRA, MEMBER (A).

For the Petitioner.

.. Shri Sant Lal, counsel.

For the Respondent.

Shri K.C. Sharma, counsel.

## JUDGEMENT (ORAL)

(by Hon'ble Mr. Justice V.S. Malimath, Chairman)

After the case was heard for some time, Shri Sant Lal, learned counsel for the petitioner rightly and fairly sought leave to withdraw this petition without prejudice to the petitioners seeking appropriate relief in a properly framed writ petition with properly framed reliefs. Request made is granted and the petition is dismissed as withdrawn.

(I.K. RASJOTRA) MEMBER (A)

(V.S. MALIMATH) CHAIRMAN

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